(2021) 04 SEBI CK 0102

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.567 Of 2021, Appeal No.581 Of 2019

Rupesh Kantilal Savla APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

Date of Decision : 26-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0102

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Abhishek Tilak, Yugandhara Khanwilkar, Gaurav Joshi, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. There is an application filed by the respondent to bring some additional documents on record. The learned senior counsel for the respondent submits

that he does not wish to press the said application. The application is accordingly dismissed as not pressed.

2. List on May 21, 2021. In the meanwhile, written submission may be filed.

3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

